

ITEM NO.42

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5913/2022

(Arising out of impugned final judgment and order dated 13-04-2022 in IA No. 2018/2021 passed by the High Court Of Judicature At Bombay)

P. VARAVARA RAO

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.88110/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.88197/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.88109/2022-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.88196/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 5931/2022 (II-A)

(IA No.88407/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.88406/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Anand Grover, Sr. Adv.
Ms. Nupur Kumar, AOR
Mr. Paras Nath Singh, Adv.
Mr. Neeraj Yadav, Adv.
Mr. Susan Abraham, Adv.
Mr. R. Satyanarayan, Adv.
Ms. Nilima Dutta, Adv.
Mr. Aditya Chitale, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr.Kanu Agarwal, Adv
Ms.Swati Ghildiyal, Adv
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

At the joint request of the learned counsel, the matter be listed as first item on Board on 19.07.2022.

The interim protection enjoyed by the petitioner shall continue to enure to his benefit till further orders.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER